

ITEM NO.3 +34 Court 9 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 43363/2019

(Arising out of impugned final judgment and order dated 11-09-2019 in RP No. 204/2019 passed by the High Court Of Orissa At Cuttack)

SUDARSHAN BUDEK & ORS. Petitioner(s)

VERSUS

THE STATE OF ODISHA & ORS. Respondent(s)

(IA No. 27451/2021 - APPLICATION FOR PERMISSION TO CHALLENGE THE ORDER)

SLP© NO. 4141/2021

(FOR ADMISSION and I.R. and IA No.115787/2020-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, IA No. 34742/2021 - APPLICATION FOR PERMISSION)

SLP© NO. 4139/2021

(FOR ADMISSION and I.R. and IA No.115586/2020-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 08-03-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Ranjit Kumar, Sr. Adv.  
Dr. Joseph Aristotle S., AOR  
Ms. Priya Aristotle, Adv.

Mr. Manoj Swarup, Sr. Adv.  
Mr. Ashok Anand, AOR  
Mr. Rakesh Kumar Singh, Adv.

Mr. Sanjay Hegde, Sr. Adv.  
Mr. Aabhas Parimal, Adv.  
Mr. Satyakam Sharma, Adv.  
Ms. Sujata Kumari Muni, Adv.  
Ms. Anagha S Desai, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The special leave petitions against the substantive order were dismissed on 16.10.2020 without any liberty to file a review application(s) or approach this Court again in case of an adverse verdict in the review application(s). Thereafter the review application(s) were filed by the petitioners which have been examined on merits. That Review Applications have been dismissed. It is now not open to the petitioners to seek leave of this Court to file Special leave petitions only against the review order(s) in view of the judgment of this Court in the case of Municipal Corporation of Delhi MCD vs. Yashwant Singh Negi- (2020) 9 SCC 815. The special leave petitions are dismissed as not maintainable.

Pending applications, if any, shall also stand disposed of.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)